



\$~59

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.M.C. 6779/2023, CRL.M.A. 25332/2023

RAJAN & ORS.

..... Petitioners

Through: Mr. Sunil Dahiya, Advocate.

versus

STATE (NCT OF DELHI) & ANR.

..... Respondents

Through: Mr. Sunil Kumar Gautam, APP  
for the State with Insp. Sudhir,  
SI Vishwa and SI Yogesh, PS:  
Ashok Vihar.

**CORAM:**

**HON'BLE MR. JUSTICE SAURABH BANERJEE**

**ORDER**

**19.09.2023**

%

1. The petitioners vide the present petition under Section 482 of the Code of Criminal Procedure, 1973 seek quashing of FIR No.330/2018 dated 02.10.2018 registered under Sections 308/506/34 IPC at P.S.: Ashok Vihar, Delhi and all proceeding emanating therefrom in view of the Settlement Deed dated 14.08.2023 arrived at between the parties.

2. This petition is accompanied by the Settlement Deed dated 14.08.2023 [Annexure-B] and is also supported by affidavits of all the petitioners and of respondent no.2, alongwith proofs of their respective I.Ds.

CRL.M.C. 6779/2023

page 1 of 3



3. Petitioner nos.1 to 3 and as also respondent no.2 are present in Court and have been identified by the IO. Their credentials have been verified by this Court.

4. Issue Notice.

5. Learned APP for the State accepts notice. He confirms that he has no objection to the quashing of the said FIR.

6. Learned counsel for the respondent no.2 also accepts notice. Respondent no.2 affirms the Settlement Deed dated 14.08.2023 and submits that he has voluntarily settled all disputes with the petitioners. He further states that he does not wish to pursue the criminal proceedings against the petitioners and has no objection to the quashing of the present FIR.

7. In view of the fact that the settlement has been arrived at between the parties, and as the respondent no.2 does not wish to continue with the criminal proceedings, in order to bring a quietus to the present disputes, and following the law laid down by the Hon'ble Supreme Court in *Gian Singh vs. State of Punjab & Anr.* (2012) 10 SCC 303 and *Narinder Singh & Ors. vs. State of Punjab & Anr.* (2014) 6 SCC 466, this Court is of the opinion that continuation of the aforesaid FIR will be an exercise in futility.

8. Accordingly, the petition is allowed and FIR No.330/2018 dated 02.10.2018 registered under Sections 308/506/34 IPC at P.S.: Ashok Vihar, Delhi and all proceeding emanating therefrom are quashed subject to all the parties giving as many as 100 first aid kits to the Delhi Police personnel deputed in five Police Stations namely  
CRL.M.C. 6779/2023

page 2 of 3



PS: Ashok Vihar, PS: Keshav Puram, PS: Bharat Nagar, PS: Adarsh Nagar and PS: Model Town within a period of two weeks.

9. The petition alongwith the pending application stands disposed of.
10. List the matter for compliance on 18.10.2023.

**SAURABH BANERJEE, J**

**SEPTEMBER 19, 2023/So**

*CRL.M.C. 6779/2023*

*page 3 of 3*